

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 3498
TO BE ANSWERED ON WEDNESDAY, THE 8TH AUGUST, 2018

Modernisation of Infrastructure in Courts

3498. SHRI RAJESH PANDEY:
SHRI RAVINDRA KUMAR PANDEY:
SHRI NISHIKANT DUBEY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of funds allocated for modernisation and infrastructure development of high courts and lower courts during the last year and the current year, court-wise;
- (b) whether the Government has received proposals to increase the said allocation; and
- (c) if so, the details thereof and the action taken by the Government thereon?

ANSWER
MINISTER OF STATE FOR LAW & JUSTICE
AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)

(a) to (c): Government of India has allocated funds for district and subordinate courts across the country for modernization and infrastructure development of lower courts.

The Union Government has been administering a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary since the year 1993-94 in order to augment the resources of State Governments in this regard in association with the States / UT Governments. It covers the construction of court halls and court complexes and residential accommodations of judicial officers of District and Subordinate Judiciary. As on date, Rs. 6355.79 crores has been sanctioned since the inception of the scheme in the year 1993-94. During 2017-18, Rs. 621.21 crores was allocated, which was fully utilized, and Rs. 622.00 crores has been allocated under the scheme during 2018-19. A statement on release of funds under the scheme to States/UTs during last year (2017-18) and current year (2018-19) is given at Annexure I.

The Government is also implementing eCourts Mission Mode Project for information and communication technology (ICT) enablement of district and subordinate courts across the country, in association with the eCommittee, of the Supreme Court of India. The eCourts Mission Mode Project Phase I was implemented during 2010 – 2015, wherein Rs. 639.41 crores was released for computerisation of district and subordinate courts. At the end of Phase-I, out of the total target of computerisation of 14,249 district and subordinate courts, sites for all 14,249 courts (100%) were made ready for computerisation, LAN was installed at 13,643 courts, hardware provided in 13,436 courts and software was installed in 13,672 courts. Laptops were provided to 14,309 judicial officers and change management exercise was completed in all the High Courts. Over 14,000 Judicial Officers were trained in the use of UBUNTU-Linux Operating System and more than 4000 court staff have been trained in Case Information System (CIS) as System Administrators. Video

Conferencing facility was operationalised between 488 court complexes and 342 corresponding jails.

Under the Phase II of eCourts Project (2015-19) till date, Rs. 1073.18 crores has been released against the financial outlay of Rs.1670 crores. Computerisation of 16,089 district and subordinate courts has been completed, through provisioning of computer hardware, Local Area Network (LAN), and installation of standard application software in district and subordinate courts. A statement on funds released to High Courts for computerization of lower courts during last year (2017-18) and current year (2018-19) is given at Annexure II.

**STATEMENT GIVING GRANTS RELEASED/SANCTIONED
UNDER CSS SCHEME FOR INFRASTRUCTURAL FACILITIES FOR JUDICIARY
(as on 3/8/2018)**

(Rupees in Lakhs)

Sl. No.	State	Release in 2017-18	Release in 2018-19
1	Andhra Pradesh	NIL	NIL
2	Bihar	4290.00	3202.00
3	Chhattisgarh	NIL	NIL
4	Goa	NIL	NIL
5	Gujarat	5000.00	1502.00
6	Haryana	1500.00	NIL
7	Himachal Pradesh	NIL	NIL
8	Jammu & Kashmir	1000.00	1021.00
9	Jharkhand	5000.00	959.00
10	Karnataka	5000.00	3812.00
11	Kerala	2500.00	NIL
12	Madhya Pradesh	5000.00	NIL
13	Maharashtra	5000.00	1058.00
14	Odisha	NIL	NIL
15	Punjab	5000.00	1447.00
16	Rajasthan	1734.00	
17	Tamilnadu	NIL	NIL
18	Uttarakhand	2500.00	1321.00
19	UttarPradesh	7500.00	6403.00
20	West Bengal	1734.00	3522.00
	Total (A)	52758.00	24247.00
	NE States		
1.	Arunachal Pradesh	NIL	NIL
2.	Assam	2000.00	1308.00
3.	Manipur	NIL	NIL
4.	Meghalaya	863.00	NIL
5.	Mizoram	2000.00	NIL
6.	Nagaland	2000.00	NIL
7.	Sikkim	NIL	NIL
8.	Tripura	NIL	NIL
	Total (B)	6863.00	1308.00
	UTs		
1.	A&N Islands	NIL	NIL
2.	Chandigarh	NIL	NIL
3.	Dadra & Nagar Haveli	NIL	NIL
4.	Daman & Diu	NIL	NIL
5.	Delhi	2500.00	NIL
6.	Lakshadweep	NIL	NIL
7.	Puducherry	NIL	NIL
	Total (C)	2500.00	0.00
	Grand Total (A+B+C)	62121.00	25555.00

ANNEXURE-II

Sr. No	High Courts	Release in 2017-18	Release in 2018-19
1	Allahabad	2057.00	85.00
2	Bombay	4722.00	NIL
3	Calcutta	1072.00	NIL
4	Chhattisgarh	934.00	NIL
5	Delhi	897.00	NIL
6	Gauhati (Arunachal Pradesh)	137.00	75.00
7	Gauhati (Assam)	813.00	NIL
8	Gauhati (Mizoram)	247.00	NIL
9	Gauhati (Nagaland)	183.00	55.00
10	Gujarat	2906.00	1060.00
11	Himachal Pradesh	405.00	NIL
12	Jammu & Kashmir	1059.00	NIL
13	Jharkhand	292.00	440.00
14	Karnataka	2204.00	NIL
15	Kerala	1473.00	448.00
16	Madhya Pradesh	2251.00	NIL
17	Madras	2545.00	NIL
18	Manipur	119.00	47.00
19	Meghalaya	365.00	47.00
20	Orissa	1270.00	146.00
21	Patna	872.00	NIL
22	Punjab & Haryana	1154.00	836.00
23	Rajasthan	2505.00	275.00
24	Sikkim	140.00	20.00
25	Telangana & Andhra Pradesh	3395.00	800.00
26	Tripura	286.00	15.00
27	Uttarakhand	460.00	NIL
	Total	34763.00	4349.00